

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 135(ND)2014**  
**CA. NO.**

**CORAM:**



**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2017**

**NAME OF THE COMPANY: M/s. Mukesh Arneja & Ors. V/s. M/s. Mohindra Sales Pvt. Ltd.**

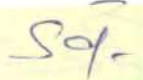
**SECTION OF THE COMPANIES ACT: 397/398**

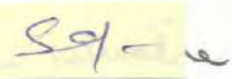
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	MUKESH ARNEJA		PETITIONER	
2.	SANDEEP DAS	} Adv	RESPONDENT	
3.	MEHAK KHURANA			

**ORDER**

Petitioner has appeared in person and has prayed for adjournment on the ground that his counsel is in Chandigarh and he is unable to be present in Court today.

It is observed at this stage that the paid up capital of the respondent company is Rs.3.5 crores. In view of the same, the Bench Officer may take necessary steps to place it before the Principal Bench for further consideration.

  
**(S.K.Mohapatra)**  
**Member Technical**

  
**(Ina Malhotra)**  
**Member Judicial**